CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

CIMMCO LIMITED

(Regd. Office: 756 Anandapur EM Bypass, Kolkata- 700 107)

This Advertisement is being issued by VC Corporate Advisors Private Limited, on behalf of M/s. Titagarh Wagons Limited (hereinafter referred to as **"the Acquirer"**) alongwith M/s. Cimco Equity Holdings Private Limited ("hereinafter referred to as the **"Person Acting In Concert" / "PAC"**) pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (**"SEBI (SAST) Regulations"**) in respect of Open Offer (**"Offer"**) for the acquisition of 50,53,181 (Fifty Lacs Fifty Three Thousand One Hundred Eighty One) fully paid-up equity shares of Rs. 10/- each, representing 25.08% of the equity and voting share capital of Cimmco Limited (hereinafter referred to as the **"Target Company"** or **"CL"**). The Detailed Public Statement (**"DPS"**) pursuant to the Public Announcement (**"PA"**) made by the Acquirer alongwith PAC has appeared in Business Standard (English Daily) all editions, Business Standard (Hindi Daily) all editions, Kalantar (Kolkata edition) and Mumbai Lakhwadeep (Mumbai edition) on 23.04.2014.

1. The Offer Price is Rs. 15.50 (Rupees Fifteen and Fifteen Paisa Only) per equity share payable in cash (**"Offer Price"**). There has been no revision in the Offer Price.
2. Committee of Independent Directors ("IDC") of the Target Company recommend acceptance of the Open Offer made by the Acquirer alongwith PAC, as the Offer Price of Rs. 15.50 (Rupees Fifteen and Fifteen Paisa Only) per equity share Offer Price is fair and reasonable and in accordance with SEBI (SAST) Regulations.

   The recommendation of IDC was published in the aforementioned newspapers on 09.07.2014.
3. There has been no competitive bid to this Offer.
4. The Letter of Offer (**"LOF"**) has been dispatched to all the Shareholders of Target Company on 04.07.2014.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in, and also on the website of Manager to the Offer, www.vccorporate.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:

   a. **In case of physical Shares:** Name & Address of the first holder, name(s) & address(s) of joint holders, if any, registered folio no., share certificate no., distinctive nos., no. of the shares held, number of shares tendered together with the original Equity Share certificate(s), valid transfer deeds with the details of the Acquirers kept blank so as to reach the Registrar to the Offer on or before Closure to the Offer i.e. 24.07.2014.

   b. **In case of Dematerialized Shares:** Name, Address, Number of Equity Shares tendered, DP Name, DP ID, Beneficiary Account No. and a photocopy or counter folio of the delivery instruction in "Off-market" mode, duly acknowledged by the DP in favour of Special Depository Account:

DP NAME	KARVY STOCK BROKING LIMITED
DP ID	IN300394
CLIENT ID	18827163
ACCOUNT NAME	KCPL - CIMMCO LTD - OPEN OFFER ESCROW ACCOUNT
DEPOSITORY	NSDL

   Shareholders having their beneficial account with CDSL have to use inter-depository delivery instruction slip for the purpose of crediting their equity shares in favour of the Special Depository Account opened with NSDL.

6. In terms of regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 29.04.2014. We have received the final observations in terms of regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. Letter No. CFD/DCR-1/17779/14 dated 23.06.2014 which has been incorporated in the LOF.
7. Para A.10 of the DPS which was published in newspapers mentioned earlier shall be read under:

   Brief standalone financial information of TWL derived from the audited financial statements as at and for the Financial Years ended 31.03.2011, 31.03.2012, 31.03.2013 and Reviewed Condensed Interim Financial Statements as at and for the nine months period ended 31.12.2013 are as follows:

Particulars	Year ended 31.03.2011 (Audited)	Year ended 31.03.2012 (Audited)	Year ended 31.03.2013 (Audited)	Nine months period ended 31.12.2013 (Un-audited)
Total Revenue	68,570.36	67,269.07	52,865.20	20,612.82
Net Income i.e. Profit/ (Loss) After Tax	8,139.42	7,662.45	2,387.81	199.47
EPS (in Rs.) – Basic	43.27	40.72	11.90	0.99*
Net worth /Shareholder's Funds	52,278.60	61,704.11	63,159.40	63,358.87

   * *Non-annualised*

   Source: Annual Report/ Condensed Interim Financial Statements as at and for the nine months period ended 31.12.2013 reviewed by the Statutory Auditors of TWL.

8. **Any other material change from the date of PA: Not Applicable.**
9. **Schedule of Activities:**

Activities	Original Date	Original Day	Revised Date	Revised Day
Date of Public Announcement	April 15, 2014	Tuesday	April 15, 2014	Tuesday
Publication of Detailed Public Statement in newspapers	April 23 2014	Wednesday	April 23 2014	Wednesday
Last date of a Competing Offer	May 16, 2014	Friday	May 16, 2014	Friday
Identified Date*	May 27, 2014	Tuesday	June 27, 2014	Friday
Date by which the Letter of Offer will be dispatched to the shareholders	June 03, 2014	Tuesday	July 04, 2014	Friday
Date of commencement of tendering period	June 10, 2014	Tuesday	July 11,2014	Friday
Date of closing of tendering period	June 23, 2014	Monday	July 24, 2014	Thursday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	July 07, 2014	Monday	August 08, 2014	Friday

   * *Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer/ PAC and other constituents of the Promoter Group) are eligible to participate in the Offer any time before the Closure of the Offer.*

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PAC:

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED

SEBI Registration No. INM000011096

(Contact Person: Mr. Anup Kumar Sharma)

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Place: Kolkata

Date: 10.07.2014